

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 427 of 1998

Monday, this the 9th day of April, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. M.S. Rosamma,
Senior Section Supervisor,
Telephone Revenue Accounts Wing,
Office of the Divisional Engineer
of Telegraphs, Thodupuzha.Applicant

[By Advocate Mr. S.M. Prem]

Versus

1. Union of India, represented by the
Secretary, Ministry of Communications,
Sanchar Bhavan, Government of India,
New Delhi.

2. The Director General,
Department of Telecommunications,
Sanchar Bhavan, New Delhi-1

3. The Chief General Manager,
Telecom, Kerala Circle,
Thiruvananthapuram-33

4. The General Manager,
Telecom District, Ernakulam,
Kochi-31Respondents

[By Advocate Mr. Thomas Mathew Nellimoottil (represented)]

The application having been heard on 9-4-2001,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A3 and A5, to declare that
she is eligible to be promoted as Chief Section Supervisor in
the Scheduled Tribe quota against the vacancy that arose
subsequent to 30-11-1990 considering her circle-wise seniority
and to direct respondents 3 and 4 to promote her as Chief
Section Supervisor in the Scheduled Tribe quota with
retrospective effect with all consequential benefits.

..2..

2. After having argued the OA at length by the learned counsel appearing for the applicant, the learned counsel for the applicant submitted that the applicant may be permitted to withdraw this Original Application without prejudice.

3. Leave granted.

4. The Original Application is dismissed as withdrawn without prejudice. No costs.

Monday, this the 9th day of April, 2001



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

ak.

List of Annexure referred to in this order:

1. A3 True copy of 4th respondent's order No. ST/EK-209/56 dated 1-5-97 rejecting the applicant's A2 representation.
2. A5 True copy of 4th respondent's letter No. ST/EK/209/29/69 dated 20-8-1997.